[19 AUG, 1987]

### Foreign visit of Director of ICHR

\*330. SHRI ATAL BIHARI VAJ-PAYEE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) what is the number of times the Director of the Indian Council of Historical Research had gone abroad since he joined the Council in 1985;
- (b) what is the amount of Indian currency and foreign exchange spent on his visits;
- (c) whether necessary Government permission was accorded in each case; and
- (d) what is the number of times the previous Director of the Council went abroad during his tenure of ten years and what are the reasons for the difference?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HU-MAŇ RESOURCE DEVELOPMENT (SHRIMATT KRISHNA SAHI): (a) to (d) According to the information nished by the Indian Council of Historical Research, the present Director went abroad four times since his appointment in April, 1985. An expenditure of about Rs. and \$2,550 Indian rupees 55,000 in in foreign exchange was incurred towards cost of air tickets and payment of daily allowance respectively on these foreign visits which were approved by the Chairman, ICHR; The previous Director went abroad once during the last ten years of his tenure.

# I.T.I. agreement with face standard of Italy

## \*331. SHRI SHANKER SINH VAGHELA:

#### SHRI PRAMOD MAHAJAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Indian Telephone Industries had entered into agreement in 1983 with FACE Standard of Italy for a project worth Rs. 18 crores to produce a

million telephone instruments every year, but not a single telephone has been produced as yet:

- (b) the losses suffered due to the huge over-runs in cost and time, and the total estimated extent of delay likely to be suffered by the project and by when the modern telephone instruments are likely to be available to the public; and
- (c) whether accountability and responsibility has been fixed on some definite persons authority if not, the reasons therefor; and if so, on whom the accountability for the huge over-runs has been fixed?

THE MINISTER OF COMMUNICATIONS (SHRI ARIUN SINGH): (a) 'Indian Telephone Industries (I.T.I.) Limited had entered into an agreement in 1983 with FACE Standard of Italy to produce 10 lakh rotary dial telephone instruments and 5 lakh additional critical components a year at a capital cost of Rs. 18.33 cross. 'As part of the Project, "some telephone kits were received. Some of these were assembled, but did not meet the specifications.

As a result, the agreement has been renegotiated. The has mow been decided to drop the production of the rotary dial type of telephone instruments and in its place to produce electronic telephone instruments. The production capacity will remain the same.

The collaborator has agreed to supply the necessary machinery etc. at no extra cost. They have also agreed to supply the necessary upgraded components etc. to enable the kits already supplied, to meet the specifications.

(b) and (c) No cost over-runs are anticipated in respect of the project.

## Progress of Hindi

- \*332. SHRI DHARAM CHANDER PRASHANT: Will the Minister of HU-MAN RESOURCE DEVELOPMENT be pleased to state.
- (a) what steps have been taken by his Ministry during the year 1986-87 for the

progressive use of Hindi, with a view to elevating it to the status of an official language; and

(b) whether it is a fact that in some non-Hind; States the measures taken for the progress of Hindi are not adequate and if so, what steps Government have taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (SHRIMATI KRISHNA SAHI): (a) and (b) The Government of India has taken adequate measures to promote and propagate Hindi in the country especially States UTs. For in non-Hindi speaking this purpose, the Department of Educahas implemented a number of schemes during the year 1986-87 which include financial assistance to voluntary organisations for promotion of Hindi non-Hindi speaking States Union Territories; financial assistance for appointteachers in non-Hindi ment of Hindi speaking States UTs; financial assistance for opening of Hindi Teachers Training Colleges in non-Hindi speaking UTs; preparation of a consolidated glossary of administrative terms; holding of workshops for Neo-Hindi writers from Non-Hind; States and training of Hindi Teachers from Non-Hindi States.

# Implementation of Nurses Demands

## \*333. SHRI LAL K. ADVANI: SHRI ASHWANI KUMAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) what are the final decisions about Nurses' demands for (1) grant of qualification allowance, (2) special pay, (3) extra work allowance, (4) family accommodation and (5) transport facility and also re-structuring of the cadre of nurses;
- (b) what are the reactions of the nurses to these decisions; and
- (c) by when these are proposed to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c) Position regarding these demands of Nurses working in the Central Government [Hospitals etc is as follows:—

- (i) Qualification Allowance: It has been decided in principle to grant two (Non-absorbable) increments to Nurses for approved qualifications. Modalities for the same are being worked out in consultation with the Department of Personnel and Training and the Ministry of Finance.
- (ii) Special Pay: Orders doubling the rate of special pay to the Nurses working in certain special areas in pursuance of the general orders issued by the Government consequent on the recommendations of the 4th Pay Commission have been issued. Besides, the report of the Committee set up to identify the additional areas wherein this benefit can be extended, is separately under consideration.
- (iii) Extra Work Allowance: It has been decided that as and when the general scheme of grant of Extra Work Allowance gets finalized, the same will be made applicable to the Nurses also.
- (iv) Famil Accommodation: It has explained to the Nurses that it would not be possible to provide family accommodation to all Nurses. However, HRA will be available to all such unmarried Nurses who are not staying in the Hospitals.
- (v) Transport Facilities: It was explained to Nurses that it would not be possible to provide transport facilities to Nurses.
- (vi) Restructing of the Cadre:
  The matter is under consideration of the Cadre Review Committee which uptill now has held four meetings.
  The decisions, as and when taken on the demands as at (i) to (iii) and (vi) above, will be made applicable expeditiously.